

waste—it is a national waste. If you can find a solution to this problem, it would help economize the transportation of goods by road to a great extent.

Finally, Sir, we are now facing this problem of pollution—I am coming back to this. In the industrialized world such legislations already exist. A study on global environment by the World Commission on Environment and Development says:

"Motor vehicles influence environmental conditions in the industrialized world. A recent slow-down in the growth rate of vehicle numbers with stricter emission standards for new vehicles, distribution of lead-free gasoline, improvement in the fuel efficiency, improved traffic management policy and landscaping have all reduced the impact of urban traffic."

With these words, Sir, I thank you very much for giving me this opportunity to speak on this subject.

#### ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): I have to inform Members that the Business Advisory Committee at its meeting held today, the 27th July 1989, allotted time for Government Legislative and other Business as follows:

Business	Time allotted
1. Further consideration and passing of the Employees' State Insurance (Amendment) Bill, 1989 . . . . .	2 hours
2. Consideration and return of the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989, as passed by the Lok Sabha . . . . .	2 hours

3. Discussion on the 5th, 6th, 7th and 8th Reports of the Commission for Scheduled Castes and Scheduled Tribes and the 28th Report of the Commissioner for Schedule Castes and Scheduled Tribes. 4 hours

#### THE DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 1989—Contd.

DR. NARREDDY THULASI REDDY (Andhra Pradesh): Respected Vice-Chairman, Sir, I support the basic concept of the Delhi Motor Vehicles Taxation (Amendment) Bill, 1989. But, Sir, the Bill is one-sided. It has one-way traffic only. It deals only with money but not giving facilities.

Sir, the Bill makes a provision for the adoption of a system of one-time lump sum tax collection in respect of personalized vehicles. No doubt it is a burden for the vehicle owner to pay at one time in lump sum, but it definitely mitigates the difficulties of the tax-payers in going again and again to the tax realization counters. It also ensures 100 per cent tax realization. The system of levying on time tax in a life-time is already there in the State of Andhra Pradesh, even though the Congress (I) people criticize the Government there on this issue.

In this Bill there is a provision for making refund whenever there is a temporary as well as permanent non-use of the vehicle. I am unable to understand here, what "temporary or permanent non-use of the vehicle" means. Does it mean "non-use" if the vehicle is sold to anybody or keeping the vehicle with the owner himself without using it? Once a vehicle is purchased, I think, a vehicle